

**Central Administrative Tribunal  
Principal Bench**

**RA No.73/2018  
in  
OA No.3622/2017**

New Delhi, this the 14<sup>th</sup> day of May, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Ekta & another ... Applicant

Versus

Government of NCT of Delhi & others ... Respondents

**O R D E R (in circulation)**

**Justice Dinesh Gupta, Chairman :**

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. We have perused the order under review as also the grounds of review. We do not find any error apparent on the face of record or any other ground warranting interference in exercise of the review jurisdiction.

3. The review application is accordingly rejected in circulation.

**( K. N. Shrivastava )  
Member (A)**

**( Justice Dinesh Gupta )  
Chairman**

/as/